

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

104. IA/1642/2024 IN C.P. (IB)/1166(MB)2020

**IN THE MATTER OF**

Edelweiss Asset Reconstruction Company Limited

Vs

Perfect Engine Component Pvt Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 15.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Resolution Professional: Mr. Abhishek Anand (VC)

For the Respondent:

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**ORDER**

**I.A. 1642/2024**

Notice of Motion. Registry as well as Applicant are directed to issue notice to the Respondent. The Applicant shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondent, postal receipt, track report/acknowledgement.

Upon service, the Respondents are directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Applicant.

Adjourned to **09.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)